CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 218/2000 O.A. NO 1567/1999 586/96 word top

New Delhi this the 24th day of August, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI V. K. MAJOTRA, MEMBER (A)

- Smt. Saroj Malhotra,
 7/12, Subhash Nagar,
 New Delhi.
- Smt. Usha Bajaj,
 3178, Mahendra Park,
 Rani Bagh, Delhi.
- Smt. amarjeet Banga,
 31/12, Ashok Nagar,
 New Delhi.
- 4. Smt. I.P.Girija, 429, S-8, R.K.Puram, New Delhi.
- 5. Shri Navin Gupta, C-6/84, Yamuna Vihar, Delhi.

... Applicants

(By Shri T.C.Aggarwal, Advocate)

-versus-

Shri I.P.Mishra, Deputy Director (Admn.), D.G. All India Radio, Akashvani Bhawan, Parliament Street, New Delhi.

... Respondent

(By Shri S. Mohd. Arif, Advocate)

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

By the counter submitted by and on behalf of respondent, time is claimed for implementing the order up to 31.10.2000 for which the learned counsel appearing on behalf of applicants has no objection. Aforesaid time for implementing the order is accordingly granted.

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2. The contempt petition is accordingly disposed of with liberty to applicant to revive the contempt proceedings in case the directions are not complied within the aforesaid time. There shall be no order as to costs.

(V. K. Majotra) Member (A)

Ashok Agarwal Chairman

/as/

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